

Notification issued under the provision of the Goa Money-Lenders Act, 2001 (Goa Act 58 of 2001)

Sr. No.	Notification	Section/Rules	Official Gazette Reference
1	No. 10/2/2005-Fin(R&C) dated 28-9-2007	Section 2(1) (b)	Series II No. 26 dated 28-09-2007

GOVERNMENT OF GOA

Department of Finance

Revenue & Control Division

Notification

No. 10/2/2005-Fin(R&C)

In exercise of the powers conferred by item (v) of sub-clause (b) of clause (1) of Section 2 of the Goa Money-Lenders Act, 2001 (Goa Act 58 of 2001) (hereinafter called as the said Act), the Government of Goa, hereby specifies non-banking financial companies registered with the Reserve Bank of India under Section 45-IA of the Reserve Bank of India Act, 1934 (Central Act 2 of 1934), for the purposes of said item (v) of sub-clause (b) of clause (1) of Section 2 of the said Act, with immediate effect.

By order and in the name of the Governor of Goa.

Shrikant M. Polle, Under Secretary, Fin.(R&C).

Porvorim, 28th September, 2007.

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